

MINERAL CONCESSION (FIRST AMENDMENT) RULES.

The Minister of State in the Ministry of Steel, Mines and Metals (Shri F. C. Sethi):

I beg to lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. G.S.R. 369 in Gazette of India dated the 16th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957. [Placed in the Library. See No. LT-163/67].

HALF YEARLY REPORT ON ACTIVITIES OF COIR BOARD

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

I beg to lay on the Table a copy of half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April, 1966, to 30th September 1966, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in the Library. See No. LT-164/67].

NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND ESSENTIAL COMMODITIES ACT & ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION.

Shri Shafi Qureshi: I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 13 of the 1948:—

(i) The Central Silk Board Employees Pension Fund Rules, 1966, published in Notification No. G.S.R. 90 Gazette of India dated the 21st January, 1967.

(ii) The Central Silk Board (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 91 in

Gazette of India dated the 21st January, 1967.

(iii) The Central Silk Board (General Provident Fund) Rules, 1966, published in Notification No. G.S.R. 92 in Gazette of India dated the 21st January, 1967. [Placed in the Library. See No. LT-165/67].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Art Silk Textiles (Production and Distribution Control, (Third Amendment) Order, 1966, published in Notification No. S. O. 3532 in Gazette of India dated the 26th November, 1966.

(ii) The Textiles (Production by Powerloom) Control (Second Amendment) Order, 1966, published in Notification No. S. O. 3616 in Gazette of India dated the 3rd December, 1966.

(iii) The Woolen Textiles (Production and Distribution Control) Fourth Amendment Order, 1966, published in Notification No. S. O. 3617 in Gazette of India dated the 3rd December, 1966.

(iv) The Textiles (Production by Knitting, Embroidery, Lace-making and Printing Machines) Control (Amendment) Order, 1967 published in Notification No. S.O. 374 in Gazette of India dated the 4th February, 1967.

(v) The Cotton Textiles Control, Second Amendment Order, 1967, published in Notification No. S. O. 448 in Gazette of India dated the 11th February, 1967. [Placed in the Library. See No. LT-166/67].

- (3) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay for the year 1965-66 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

12.42 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (iii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways),
- Vote on Account Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (iv) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (v) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (vi) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Goa, Daman and Diu Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th